

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT 1**


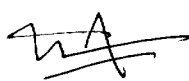
C.P. (I.B) No.59/7/NCLT/AHM/2019

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.01.2020**

Name of the Company: IDBI Bank Ltd.
V/s.
Doshion Pvt Ltd.

Section: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SHASHVATA SHUKLA	ADVOCATE	RESPONDENT	
2.	AKSHAY KHARE for Maseca Le Exporte	Adv.	Applicant	

ORDER

The Parties are represented through their respective Counsel(s).

The arguments from the Petitioner side are heard and continued. In view of this, the matter is adjourned for further hearing.

List the matter on 04.03.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 28th day of January, 2020